

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

(3)

OA 2106/1999

this the 7th day of May, 2015

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Smt. Pritam Devi
W/o Shri Bua Singh
R/o-21A, Nizamuddin West
New Delhi – 110 016
Presently working as Headmistress
Govt. Girls Middle School
Hari Nagar
Ashram
New Delhi – 110 014
(None)

.... Applicant

VERSUS

1. The National Capital Territory of Delhi
through its Chief Secretary
Sham Nath Marg
Delhi – 110 054
2. Director of Education
Govt. of NCT of Delhi
Old Secretariat
Delhi
3. The Principal
Govt. Boys Senior Secondary School
Molar Band
New Delhi – 110 044

.... Respondents

(By Advocate:Ms. Manashi Pathak for Mrs. Avnish Ahlawat)

ORDER (ORAL)

By Hon'ble Mr.V.Ajay Kumar,

This case was earlier finally disposed off by this Tribunal on 04.12.2000. However, Hon'ble High Court in Writ Petition No.3147/2001 filed by the respondents remanded the case to this Tribunal vide its order dated 03.01.2013 for fresh jurisdiction. Since then, there was no representation on behalf of the applicant. In the circumstances, departmental representative was directed to find out the where-abouts of the applicant and to report to this Tribunal.

V. Kumar

(32)

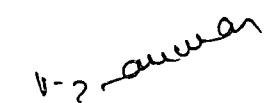
Today, Ms. Manashi Pathak, learned proxy counsel for respondents, on instructions, submits that applicant has retired and they have been unable to find out the whereabouts of the applicant.

In the circumstances and in view of the non-appearance of the applicant or his counsel, the OA is dismissed for default and non-prosecution.

No costs.


(P.K.Basu)
Member (A)

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(V.Ajay Kumar)
Member (J)